

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-141(PB)/2021

IN THE MATTER OF:

Ajit Thomas

Vs.

Leadings Hotels Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.07.2021

CORAM:

**SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

Mr. Udit Gupta, Mr. Anup Jain and Mr. S Rama, Advs.

ORDER

Since CP No. (IB)-1053(PB)/2020 against the same Corporate Debtor is admitted vide order dated 25.06.2021, this petition becomes infructuous and hence disposed of.

— sd —

**(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

09.07.2021
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